



By Speed Post

Office of Central Public Information Office
Email: cpio_ho@sebi.gov.in

CPIO/VP/2026-27/
October 05, 2026

Shri Satish Mohan Thorat
Pimpalgaon, Daund,
Dist. – Pune
Pin: 412214

Sir,

**Sub: Compliance with CIC order dated 20.08.2026 in the appeal filed by Ms
Satish Mohan Thorat Vs CPIO, SEBI- File No. CIC/SEBI/A/2025/615046**

1. This is with reference to the CIC Order dated 20.08.2026 with regard to your appeal pertaining to your RTI application dated 05.02.2025.
2. In this regard, the Hon'ble CIC, vide the aforesaid order, directed the CPIO, SEBI, to provide a revised reply within three weeks from the date of receipt of the order. In this regard, our reply is as under:

i. Reply to query No. 1(a) & 1(b):

The information sought by you is not available with SEBI

ii. Reply to query No. 2(a)

The disclosure made by any company required under SEBI Rules and Regulations is available in the public domain on the SEBI website and on the Stock Exchanges' website.

iii. Reply to query No. 2(b), 3(b), 4(b) & 5(b):

As per information available on record, no regulatory action has been taken by SEBI against Hathway Cable & Datacom Limited till date.



iv. Reply to query No. 3(a) & 4 (a):

No specific list or database of Whistle-blower Complaints is maintained by SEBI

v. Reply to query No. 5(a):

The information sought by you is in the nature of seeking clarification/opinion. Accordingly, the same cannot be construed as "information", as defined u/s 2(f) of the RTI Act, 2005.

Yours faithfully,

D Sura Reddy

Copy to:

Hon'ble Information Commissioner Mr. Surendra Singh Meena
Central Information Commission,
Baba Gagnath Marg, Mumirka, New Delhi – 110 067